

आयकर अपीलीय अधिकरण, हैदराबाद पीठ में
IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "B", HYDERABAD

BEFORE
SHRI RAMA KANTA PANDA, ACCOUNTANT MEMBER
&
SHRI K.NARASIMHA CHARY, JUDICIAL MEMBER

आ.अपी.सं / ITA No. 328/Hyd/2021
(निर्धारण वर्ष / Assessment Year: 2016-17)

Adani Krishnapatnam Port Vs. The PCIT (Central)
Limited, Hyderabad
SPSR Nellore
[PAN No. AAACK8657J]

अपीलार्थी / Appellant

प्रत्यर्थी / Respondent

निर्धारिती द्वारा / Assessee by: Shri Sashank Dundu, AR
राजस्व द्वारा / Revenue by: Shri Y.V.S.T.Sai, CIT-DR

सुनवाई की तारीख/Date of hearing: 22/08/2022
घोषणा की तारीख/Pronouncement on: 23/08/2022

आदेश / ORDER

PER K. NARASIMHA CHARY, JM:

Aggrieved by the order dated 29/03/2021, passed by the Learned Principal Commissioner of Income (Central)-Hyderabad ("Ld. PCIT") in the case of Adani Krishnapatnam Port Limited ("the assessee") for the AY.2016-17, assessee filed this appeal.

2. Today when this matter is called Shri Sashank Dundu, Ld. AR submitted a letter stating that the assessee does not want to continue this appeal and prayed the leave of the Bench to withdraw this appeal. Ld. DR submits no objection. Recording the same, this appeal is permitted to be withdrawn.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on this the 23rd day of August, 2022

Sd/-
(RAMA KANTA PANDA)
ACCOUNTANT MEMBER

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Hyderabad,
Dated: 23/08/2022

TNMM

Copy forwarded to:

1. Adani Krishnapatnam Port Limited, Post Bag No.1, Muthukur Mandal, SPSR Nellore.
2. The Ld. PCIT(Central)-Hyderabad.
3. DR, ITAT, Hyderabad.
4. GUARD FILE

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ASSISTANT REGISTRAR
ITAT, HYDERABAD